

Item No. 08

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 501/2019
(I.A. No. 348/2019 & I.A. No. 349/2019)

Sundr

Applicant(s)

Versus

Ministry of Environment & Forest & Ors.

Respondent(s)

Date of hearing: 16.12.2019

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S.P WANGDI, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

For Applicant(s): Mr. Amit Chawla, Mr. Surender Gupta and Mr.
Shivam Goel, Advocates
For Respondent(s): Mr. Pradeep Misra, Advocate

ORDER

The issue for consideration is remedial action against violation of environmental norms by poultry farms.

The matter was considered on 11.09.2019 in the light of report dated 28.08.2019 furnished by the State Pollution Control Board to the effect that the poultry farms with less than 1,00,000 birds did not require consent to operate.

The Tribunal observed that even if consent to operate was not required, in terms of Central Pollution Control Board circular dated 19.07.2017, steps were required to be taken for minimization of odour pollution, management of solid waste, management of waste water discharge and for good housekeeping practices. It was also observed that siting criteria needs to be evolved and polluting activities need to be stopped, apart from recovery of compensation.

Accordingly, the State PCB has filed further report dated 12.12.2019 *inter-alia* stating that compensation of Rs. 2,62,500/- has been imposed. The fact remains that siting criteria has not yet been evolved, no remedial steps have been yet taken to ensure control of odour, prevention of waste water discharge and for good housekeeping practices. It will be appropriate that decentralized waste treatment facility for such homogenous waste is set up.

Let the State PCB prepare an appropriate policy and take appropriate steps consistent with the above observations for the poultry farms in question as well as other similar poultry farms in the State.

Let a status report of compliance be filed on or before 31.01.2020 by e-mail at judicial-ngt@gov.in.

The applicant is at liberty to furnish his objections to the State PCB which may be duly considered and responded in the report to be filed.

List for further consideration on 06.03.2020.

Adarsh Kumar Goel, CP

S.P Wangdi, JM

Dr. Nagin Nanda, EM

December 16, 2019
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